

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 168 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rehana Nelofar
D/O Mohd Rashid
R/O Harni, Gulhutta, Tehsil Mendhar, District Poonch

vide Notification No.16 dated 10.06.2010 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)


No: 6705-6712 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rehana Nelofar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 140 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gungun Gupta
D/O T.R. Gupta
R/O H.No.234, Bakshi Nagar, District Jammu
A/P Amar Chaker, Lane No.2, Bachitter Complex, Sector 7, Extension Channi Himmat, Jammu

vide Notification No.794 dated 01.03.2013 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul m

No: 6468-75 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gungun Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul m

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 142 of - /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ankush Gupta
S/O Ashok Gupta
R/O H.No.449/A, Bakshi Nagar, Jammu

vide Notification No.283 dated 23.05.2014 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6482-96 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankush Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 141 of 2022 /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shakoor Ahmad Bhat
S/O Haji Mohmad Hayat
R/O Turkapora, Zachladara, District Kupwara

vide Notification No.854 dated 19.12.2014 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6476-83 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakoor Ahmad Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 169 of 2022 /RG/LP Dated: .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anil Singh Andotra
S/O Onkar Singh Andotra
R/O Village Mirpurram, Partly Rural, P.O Parole, Tehsil & District Kathua

vide Notification No.1167 dated 23.02.2015 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6716-23 - RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Singh Andotra, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 143 of 202 /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ankur Sharma
S/O Chander Kumar
R/O W.No.16, Shiva Nagar, behind Sheep Husbandry, Tehsil & District Kathua

vide Notification No.712 dated 30.12.2015 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 649199 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankur Sharma, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 144 af. /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nitish Sasan
S/O Satish Kumar
R/O Ward No.11, H.No.89, Panditian, Tehsil Haveli, District Poonch

vide Notification No.696 dated 30.12.2015 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 6500-07 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitish Sasan, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 145-d. /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gazal Ashok Arora
D/O Ashok Kumar Arora
R/O 16 D/C, Aakash Ganga, Gandhi Nagar, Jammu

vide Notification No.702 dated 30.12.2015 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 6508-15 RG/LP Dated: 14.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazal Ashok Arora, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 146af /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Singh Charak
S/O Karan Singh Charak
R/O Meen Charkan, P.O Smailpur, Tehsil Bari Brahmana, District Samba

vide Notification No.981 dated 14.02.2017 has been declared as Absolute/Final.

By Order

(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 6516-23 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Singh Charak, Advocate**
.....for information and necessary action.

Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 185 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Mohmad Abbas
S/O Syed Yousuf
R/O Wahabpora, Tangapora, District Budgam

vide Notification No.1053 dated 24.03.2017 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6680-87 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Mohmad Abbas, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 147-af-2022/RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumaira Gul
D/O Gh Rasool Mir
R/O Budshah Nagar Natipora, Stadium Colony, Lane 5-G, Srinagar

vide Notification No.1660 dated 05.03.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6524-31 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumaira Gul, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 148 of 2022/RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saloni Anand
D/O Ashok Anand
R/O Ward No.2, H.No.260, Ajote Tehsil Haveli, District Poonch

vide Notification No.1879 dated 15.03.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6530-39-RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saloni Anand, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 166 af — /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kshitij Spolia
S/O Kuldeep Kumar Sapolia
R/O Dher Phinter, Tehsil Billawar, District Kathua

vide Notification No.1272 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6688-95 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kshitij Spolia**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 149 af /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mussavir Ahmad Shah
S/O Shakoor Ahmad Shah
R/O Dadir kote, District Kulgam

vide Notification No.565 dated 07.08.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 6540-47 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mussavir Ahmad Shah, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 150 of 2022/RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Randhir Singh
S/O Pawan Singh
R/O Jarnal Panchal, Tehsil Pogal Paristhan, District Ramban

vide Notification No.1301 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 6548-55/21 Dated: 16-3-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Randhir Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

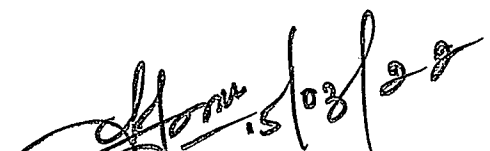
No: 151 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monika Sharma
D/O Rajinder Kumar Sharma
R/O H.No.94, Lane No.4, Vijay Nagar, Talab Tillo, Jammu

vide Notification No.1374 dated 04.01.2019 has been declared as Absolute/Final.

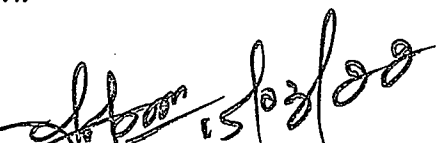
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 6586-63 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monika Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 152 of 2022/RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Majid Malik
S/O Ab. Majeed Malik
R/O Zamzampora, District Baramulla

vide Notification No.1209 dated 19.11.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 6569-76 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Majid Malik, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 153 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahir Nazir
S/O Nazir Ahmad Mir
R/O Janwara Sopore (Bla), Village Janwara, Tehsil Dangerpora,
District Baramulla

vide Notification No.613 dated 08.08.2018 has been declared as Absolute/Final.

By Order

(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 6583-901 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Nazir, Advocate**
.....for information and necessary action.

Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 154 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Ahmad Dar
S/O Gh. Mohamad Dar
R/O Supernaghama, Dar Mohalla, Tehsil Kralgund, District Kupwara

vide Notification No.23 dated 05.04.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6591-98 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Dar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 155 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ramansh Billawaria
S/O Rakesh Billawaria
R/O H.No.120, Sector-14, Nanak Nagar, Jammu

vide Notification No.503 dated 10.07.2018 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 6600-07 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ramansh Billawaria, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 156 of - 2022 RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Swiha Kangotra
D/O Vijay Kangotra
R/O H.No.195, Ward No.12, Tehsil Road Akhnoor Jammu

vide Notification No.516 dated 10.07.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 6608-15 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swiha Kangotra, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 167 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nitin Sharma
S/O Madan Gopal
R/O Village Neeli Nala, P.O Baralla, Tehsil & District Udhampur

vide Notification No.1903 dated 16.03.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6696-4 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

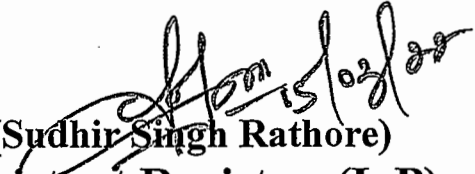
No: 157 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Bhat
S/O Khursheed Ahmad Bhat
R/O Tekipora Lolab, Bhat Mohalla, Sogam, Kupwara

vide Notification No.837 dated 16.10.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6616-23 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 1582/2022RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arbaz Muzaffer
S/O Muzaffer Ahmad Padroo
R/O Arwani, Eid Gah, Bijbehara, District Anantnag

vide Notification No.804 dated 15.10.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6624-31 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arbaz Muzaffer**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 159 of -2022/RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Iqbal Mir
S/O Manzoor Ahmad Mir
R/O Charlegund Lalpora (Lolab), Mir Mohalla, Kupwara

vide Notification No.1193 dated 17.11.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rathore

No: 6632-39 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Iqbal Mir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rathore

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 160 of 2022 /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Sharma
S/O Kulbhushan Sharma
R/O Manwah, Bhaderwah, District Doda

vide Notification No.1240 dated 01.01.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6640-07 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 161-ef-2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Urgain Dorjay
S/O Tundup Paljor
R/O Urfi Pipiting, Tehsil Zanskar, District Kargil
A/P Talab Tillo, Shanker Vihar, Jammu

vide Notification No.1348 dated 03.01.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6648-55 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
3. Secretary, Bar Council of India, New Delhi.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Urgain Dorjay, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 162 of 2022/RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sawan Nayyar
S/O Sunil Nayyar
R/O H.No.12, New Rehari, Jammu

vide Notification No.1315 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6656-63 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sawan Nayyar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 163 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vikrant Singh
S/O Kartar Singh
R/O Adhat, Mohalla Simni, Tehsil Mahanpur, District Kathua
A/P Ward No.02 Near GPS Kudera, Plahi, Kathua

vide Notification No.521 dated 10.07.2018 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6664-71 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikrant Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 164 of 2022 /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Samina Farooq Wani
D/O Farooq Ahmad Wani
R/O Nopora, Waniyar, Safakadal Srinagar

vide Notification No.792 dated 19.09.2019 has been declared as Absolute/Final.

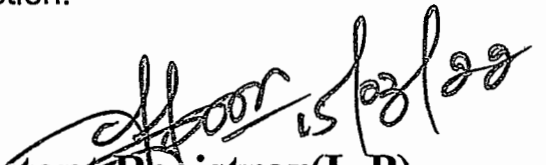
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 6672-79 /RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samina Farooq Wani, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1704-2012/RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjeev Kumar
S/O Herjender Kumar
R/O Vill. Alawal Chack, Miran Sahib, Tehsil R.S. Pura, Distirct Jammu

vide Notification No.1144 dated 10.01.2020 has been declared as Absolute/Final.


By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6724-31 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjeev Kumar, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 171 ab-252/RG/LP Dated: .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhil Raina
S/O Preduman Raina
R/O Sagam, Tehsil Kokernag, District Anantnag
A/P H.No.76, Sec-7, Lower Roop Nagar, Jammu

vide Notification No.1000 dated 09.01.2020 has been declared as Absolute/Final.

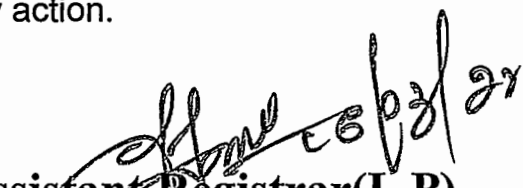
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6732-38 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhil Raina, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 172 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Varun Kumar
S/O Darshan Kumar
R/O House No.820, Janipur Colony, near Ram Leela Ground, Jammu

vide Notification No.1163 dated 10.01.2020 has been declared as Absolute/Final.

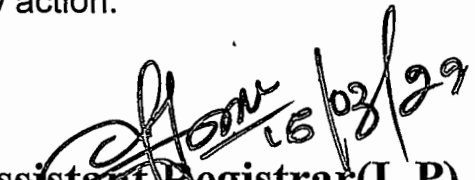
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6739-46 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varun Kumar**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 172 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priya Sharma
D/O Vijay Sharma
R/O Opp. Govt. MXD Hr. Sec. School Purkhoo Camp Domana, Jammu

vide Notification No.1070 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6757-64 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

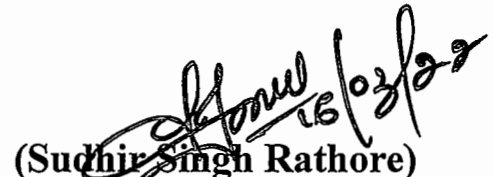
No: 173 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sohail Ahmed Bhatti
S/O Nisar Ahmed Bhatti
R/O Dehri Ralyote, Manjakote, District Rajouri
A/P W.No.7, Khawaja Market, Tehsil Manjakote, District Rajouri

vide Notification No.943 dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6765-72 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Ahmed Bhatti, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

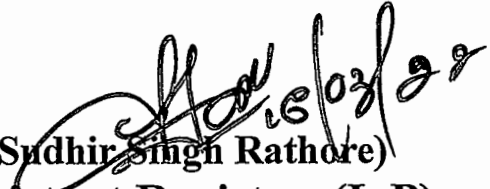
No: 174 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asif Nawaz Banday
S/O Mohd Ramzan Banday
R/O Bagla, Tehsil Bagla (Bharath), District Doda

vide Notification No.1116 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6773-80 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asif Nawaz Banday, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 175 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonam
D/O Kuldeep Raj Sharma
R/O Dharam Khoo P/O Gharota, Tehsil Bhalwal, District Jammu

vide Notification No.1203 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6781-88 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonam, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

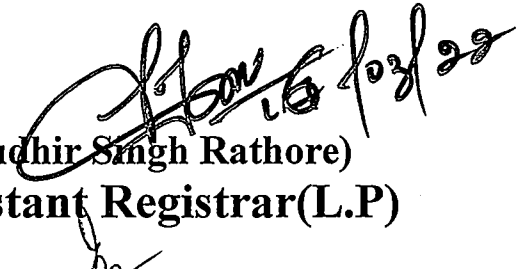
No: 1909/2022/RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pakeeza Shaban
D/O Mohd Shaban Lone
R/O Firdous Colony, Rather Pora, Delina, District Baramulla

vide Notification No.76 dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6961-68 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pakeeza Shaban, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 176 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Altaf Awan
S/O Bajeer Hussain Awan
R/O Pehlipora Keller, Chowdhary Mohalla, District Shopian

vide Notification No.704 dated 19.09.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6789-96 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Altaf Awan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 177 of 2022 RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Tahseen Sofi
S/O Farooq Ahmad Sofi
R/O Sofi Timber Traders, Rajwar Road, Handwara, District Kupwara

vide Notification No.927 dated 22.11.2019 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6797-04 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Tahseen Sofi, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 178 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aman Sharma
S/O Satpal Sharma
R/O Vill. Hira Chak, Block Marh, P.O Halqua, Jammu

vide Notification No.1099 dated 10.01.2020 has been declared as Absolute/Final.

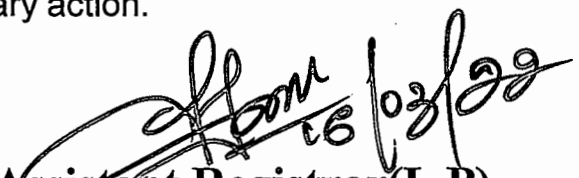
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6805-12 /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aman Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 179 of 2022 /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonali Sharma
D/O Tilak Raj Sharma
R/O Village Pargwal, P.O Pargwal, P.S Khour, District Jammu

vide Notification No.946 dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 8665-71 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonali Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 180 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jaffar Ahmad Khan
S/O Mohd Afsar Khan
R/O Cheepora Lolab, Pattan Mohalla, District Kupwara

vide Notification No.1022 dated 09.01.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6872-79 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaffar Ahmad Khan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 181 of /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saquib Farooq
S/O Mohd Farooq
R/O VPO Sangaldan, Tehsil Gool District Ramban,
A/P H.No.453, Prem Nagar, (Residency Road), Jammu

vide Notification No.1210 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6880 of /RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saquib Farooq, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 182 of. /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Soni Jadhan
D/O Bhari Lal
R/O Boliyan, Tehsil Chiralla, District Doda
A/P H.No.24, Lane No.1, Amar Colony Ban Talab, Jammu

vide Notification No.1207 dated 10.01.2020 has been declared as Absolute/Final.

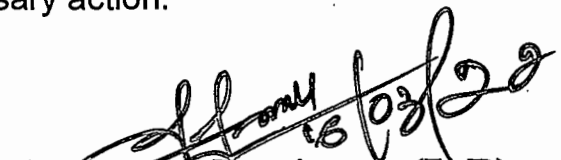
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6898-05 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Soni Jadhan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 183 af. /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishav Sharma
S/O Om Parkash Sharma
R/O Seri, Mahanpur, P/O Mahanpur, District Kathua

vide Notification No.1168 dated 10.01.2020 has been declared as Absolute/Final.

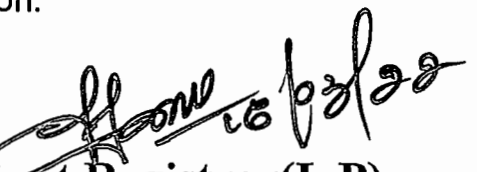
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: B906-12 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishav Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 184 ab. /RG/LP Dated: .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Asaf
D/O Asaf Ali
R/O Fountly Malhar (Lohai), Tehsil Billawar, District Kathua

vide Notification No.1128 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6913-20 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Asaf, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 185af /RG/LP Dated: .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sugandha Sawhney
D/O Kamal Sawhney
R/O 152 A/D, Gandhi Nagar, Jammu

vide Notification No.1217 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6921-28 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sugandha Sawhney, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 186 ab /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Gupta
D/O Devinder Kumar Gupta
R/O Ward No.8, House No.39, Tehsil & District Reasi

vide Notification No.1038 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6929-36 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 187 of /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Meenal Mahajan
D/O Manish Mahajan
R/O H.No.172, Dhakki, Sarajan, Peer Mitha, Jammu

vide Notification No.1040 dated 09.01.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6937-44 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meenal Mahajan, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 188 ab /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanyam Pandoh
S/O Sunil Kumar Pandoh
R/O H.No.109, New Plot near Krishna Building, Jammu

vide Notification No.1153 dated 10.01.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6945-52 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanyam Pandoh, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 189 of 2022 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jasbir Jasrotia
S/O Balbir Jasrotia
R/O W.No.4, Tehsil Hira Nagar, District Kathua

vide Notification No.981 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6953-60 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasbir Jasrotia, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 191 ab. 2022 /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parshant Jijyal
S/O Tarsem Lal
R/O Ward No.5, H.No.182, Raipur Satwari Jammu Cantt. Jammu

vide Notification No.1092 dated 10.01.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6969-76 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, High Court of J&K Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parshant Jijyal, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 192 ab. /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jasbir Singh
S/O Subash Singh
R/O Pathwar, Tehsil Majalta, District Udhampur

vide Notification No.923 dated 22.11.2019 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6977-83 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasbir Singh, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 193 ab. /RG/LP Dated: 16 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shubanker Sharma
S/O Narinder Sharma
R/O Bhagwal, P.O Hamirpur, Tehsil Hira Nagar, District Kathua

vide Notification No.1198 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6984-90 RG/LP Dated: 16 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubanker Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 194/ab. /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vishali Dhawan
D/O Jagdish Kumar
R/O H.No.157, W.No.8, Sarain, Tehsil Haveli, District Poonch

vide Notification No.1166 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6991-96 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Dhawan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 195 of 2021 /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shubham Sharma
S/O Shanti Saroop
R/O Gurha Mundian, Tehsil Hira Nagar, District Kathua

vide Notification No.1145 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 6997-04 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubham Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 196 ab. /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zorawar Singh
S/O Ravinder Singh
R/O Village Pargwal Mandir Wala Mohalla, Akhnoor, Jammu

vide Notification No.1177 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 7005-9 - RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zorawar Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 197ab /RG/LP Dated: 16.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tariq Aziz
S/O Abdul Aziz
R/O Raj Nagar, Tehsil & District Budhal, Rajouri
A/P H.No.180-A, Subash Nagar, Lane No.2, Jammu

vide Notification No.960 dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 7010-06 RG/LP Dated: 16.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Aziz, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 198 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rahiba Kumari
D/O Ashok Kumar
R/O Ward No.9, H.No.140, Mill Area, Tehsil R.S. Pura, Jammu

vide Notification No.1132 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 7046-53 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rahiba Kumari, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 199 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gursimpreet Singh
S/O Gurcharan Singh
R/O Swarn Colony, Gole Gujjral, Jammu

vide Notification No.1059 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 7054-60 -RG/LP Dated: 17 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gursimpreet Singh**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 2004/2022 /RG/LP Dated: 17 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ritu Verma
D/O Krishan Kumar Verma
R/O Behind Degree Collge Shiv Puri, L.No.3, W.No.3, Kathua

vide Notification No.1131 dated 10.01.2020 has been declared as Absolute/Final.

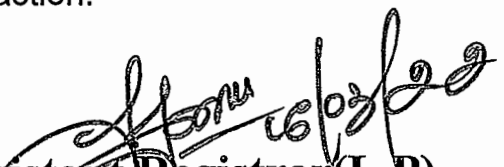
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 7061-66/ RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ritu Verma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 201 ab-2022/RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Shafeeq
S/O Abdul Razaq
R/O Dodason Balla, Mohalla Chawatta, Tehsil Thanamandi, District Rajouri

vide Notification No.983 dated 09.01.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 7067-73 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Shafeeq, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 202 of 2020 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rukshar Ul Nissa
D/O Mohd Ashtaq
R/O Gangera A/P Dallah, Tehsil & District Udhampur
A/P Police Quarters W.No.06, R.S. Pura near Badyal Morh, CID office,
Tehsil R.S.Pura, Distt. Jammu

vide Notification No.1134 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 7074-81 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukshar Ul Nissa, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

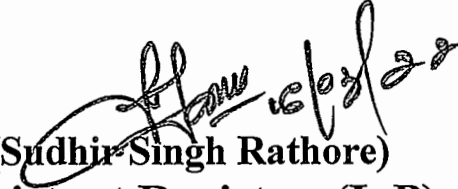
No: 203 of /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zeenat Khan
D/O Tanveer Khan
R/O Jallabad, Sunjwan, Masjid Gali, Jammu

vide Notification No.1222 dated 14.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 7082-88 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Khan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 204 of 2022 RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Anwar
S/O Naik Mohd
R/O Khoriwali, Tehsil Darhal, District Rajouri

vide Notification No.928 dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 7089-95 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Anwar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 237 of 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gautam Singh
S/O Sh. Gopal Singh
R/O Vill. Kotli Miran Fateh, Tehsil R.S. Pura, Jammu

vide Notification No.1027 dated 09.01.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9239-45 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gautam Singh, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 205 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jasmeet Kaur
D/O Balvinder Singh
R/O Chak Keeman, Arnia, Jammu

vide Notification No.1716 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 7098-8005 /RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasmeet Kaur, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 206 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Satya Omar
D/O Abdul Kabir Bhat
R/O Masjid Shareef, Bonpora, Kullar, Anantnag

vide Notification No.1686 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 8007-13 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Satya Omar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 207 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Tikoo
S/O Mohan Lal Tikoo
R/O 57B Lane No.17, Bhawani Nagar, Janipur, Jammu

vide Notification No.1174 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 8014-20 - RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Tikoo, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 208 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Samridhi Sharma
D/O Devander Sharma
R/O Railway Line Bagga Marh P/O Kotli Shah Donla, Tehsil R.S. Pura,
District Jammu

vide Notification No.1187 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul In

No: 8021-26 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samridhi Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 209 dg - /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Naseer
S/O Abdul Kabir
R/O Chelhota, Behota Marmet, Tehsil Goha, District Doda
A/P Dabbar, Opposite Grid Station, Sidhra, Jammu

vide Notification No.1763 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul m

No: 8027-33 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Naseer, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul m

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 210 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Parm Jyoti
D/O Subash Chander
R/O Vill. Lower Kanhal, Tehsil Bishnah, District Jammu

vide Notification No.1094 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 8034-40 /RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parm Jyoti, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 211 of 2022/RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ankush Sharma
S/O Rattan Lal Sharma
R/O H.No.180, Pacca Danga near old Post office Khilona Wali Gali,
Jammu

vide Notification No.1104 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Sudhir Singh Rathore)

Assistant Registrar(L.P)

Rahul

No: 8041-46 Dated: 17-3-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankush Sharma, Advocate**
.....for information and necessary action.

Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 21295-2021/RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nishu Sudan
D/O Bhupinder Singh
R/O Roop Nagar Digiana near Ravi Dass Mandir, Jammu

vide Notification No.1057 dated 09.01.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 8047-53 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nishu Sudan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 213 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sameer Kalotra
S/O Dhian Chand Kalotra *district*
R/O W.No.5, Near Shaheedi Chowk, Kathua

vide Notification No.1731 dated 30.03.2019 has been declared as Absolute/Final.

By Order

Sudhir Singh Rathore
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 8054-60 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sameer Kalotra, Advocate**
.....for information and necessary action.

Sudhir Singh Rathore
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 214 of — /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Palak Mahajan
D/O Surinder Mahajan
R/O 170 Circular Road, Environment School, Jammu

vide Notification No.1196 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 8065-71 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palak Mahajan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 215 of 2022 RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Renu Kumari
D/O Karnail Singh
R/O Krishna Nagar, Miran Sahib, R.S. Pura, Jammu

vide Notification No.1061 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 8072-78 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Renu Kumari, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 216 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhilesh Atulya Jandial
S/O A.B. Jandial
R/O 239, Rampura, Gandhi Nagar, Tehsil Bahu, District Jammu

vide Notification No.1101 dated 10.01.2020 has been declared as Absolute/Final.


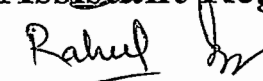
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)


No: 8079-86 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhilesh Atulya Jandial, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 217 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bharti Thakur
D/O Kaka Singh Thakur
R/O Ward No.3, near GGM Malti, Tehsil Billawar, District Kathua
A/P H.No.73/C Om Nagar, Udheywalla, Bohri, Jammu

vide Notification No.1114 dated 10.01.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 8087-93 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharti Thakur, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 218 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Supriya
D/O Bansi Lal
R/O Ward No.2 near PWD Office, Gadol, Tehsil & District Reasi

vide Notification No.1209 dated 10.01.2020 has been declared as Absolute/Final.



By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)


No: 8094-000 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Supriya, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 223 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arti Devi
D/O Raghbir Singh
R/O Village katli, P/O Diani near Peer Baba, Tehsil & District Samba

vide Notification No.1105 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9053-59 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arti Devi, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 219 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishake Sharma
S/O Chaman Lal
R/O Village Gurha Ballu, Tehsil Hira Nagar, Kathua

vide Notification No.1013 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9025-31 /RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishake Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 2209/2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ashima Gupta
D/O Raman Pargal
R/O Kotli Mandi, Tehsil & District Samba

vide Notification No.1108 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 9032-38 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ashima Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 221-af-2021/RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Singh
S/O Babu Singh
R/O H.No.119, W.No.11, Shiv Nagar, District Udhampur

vide Notification No.1001 dated 09.01.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9039-45 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 222 of 2022 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deeba Jaral
D/O Nasrullah Khan
R/O Dodasan Bala, P/O Behrote, Tehsil Thanna Mandi, District Rajouri

vide Notification No.1121 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9046-52 /RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
3. Secretary, Bar Council of India, New Delhi.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deeba Jaral, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2246/2017 RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raman Deep Singh
S/O Bansi Lal
R/O Village Korara, Tehsil Mohalla, District Doda
A/P Bharat Nagar, Jakheni, District Udhampur

vide Notification No.1081 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul In

No: 9060-66 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raman Deep Singh**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 225/af.202 /RG/LP Dated: 17 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadhvi Kaloo
D/O Romesh Kaloo
R/O 2/125 Indra Vihar Old Janipur near Amba Theatre Jammu

vide Notification No.1219 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9067-73 RG/LP Dated: 17 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadhvi Kaloo, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 226 /RG/LP Dated: 17.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhinav Kumar Pandotra
S/O Devinder Kumar Pandotra
R/O Ward No.1, Nai Basti, Tehsil & District Reasi

vide Notification No.1017 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rathore

No: 9074-80 RG/LP Dated: 17.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinav Kumar Pandotra, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rathore

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 228 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshay Sadotra
S/O Kali Dass
R/O W.No.12, H.No.105, Bishnah, Jammu

vide Notification No.903 dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9173-79/ RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Sadotra, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 229 of 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanu Sharma
D/O Raj Kumar
R/O Village Chack, Sardar Desa Singh, Tehsil Kathua

vide Notification No.834 dated 21.09.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9180-06 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanu Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 230 9 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tamanna
D/O Thoru Ram
R/O Village Kool-Kalan, Bishnah, Jammu
A/P W.No.3, H.No.37, Adarsh Colony, Udhampur

vide Notification No.92 dated 17.06.2019 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 9187-93 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tamanna, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 231 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nusrat Jan
D/O Farooq Ah Ganai
R/O Kadlabal, Hamdaniya Masjid, Pampore, Pulwama

vide Notification No.720 dated 19.09.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9194-9200 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Jan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 232 9 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arti Somria
D/O Karan Singh Somria
R/O H.No.797-A, Subash Nagar, Jammu

vide Notification No.759 dated 19.09.2019 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9201-07.RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arti Somria, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 233 - /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priya Saini
D/O Balram Singh
R/O H.No.99, Sector-3, Sanjay Nagar, Shastri Nagar, Jammu

vide Notification No.1759 dated 30.03.2019 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9209-16 - RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Saini, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

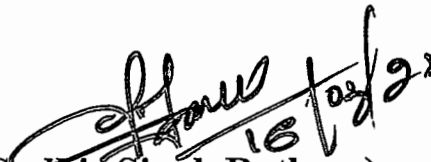
No: 234 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kulbir Singh
S/O Brijender Singh
R/O H.No.27, near Army Ground Falora, Nagbani, Domana, Jammu

vide Notification No.1722 dated 30.03.2019 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9217-23 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kulbir Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 235- — /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Uzma Rashid
D/O Abdul Rashid Dar
R/O Kander Masjid Habba Kadal, Karfali Mohalla, Srinagar

vide Notification No.841 dated 21.09.2019 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9224-30 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Rashid, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 236 of 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Harpreet Kaur
D/O Ranjeet Singh
R/O Rakh Lachipur, Tehsil & District Kathua

vide Notification No.28 dated 16.05.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9232-38 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Harpreet Kaur, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

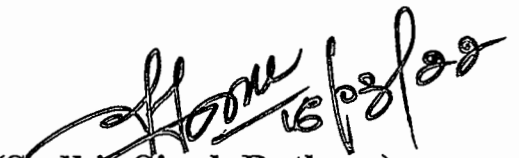
No: 236 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshay Kumar
S/O Arun Kumar
R/O Opposite Shitla Bus Stop, Khanpur, Nagrota, Jammu

vide Notification No.900 dated 22.11.2019 has been declared as Absolute/Final.

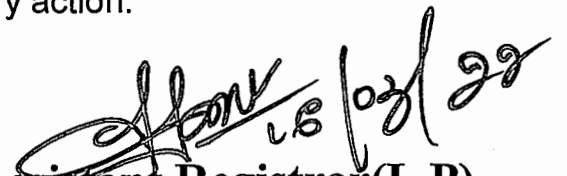
By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul m

No: 9246-52 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Kumar, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul m

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 2399/2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afshana Jan
D/O Gh. Hassan Sheikh
R/O Syed Hamid Pora Nawab Bazar, Tehsil Khas, District Srinagar

vide Notification No.112 dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9253-59 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afshana Jan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 240 of 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zeeshan Eilahi
S/O Habib Ullah Tantray
R/O Dar Ganie Gund, Tral, Pulwama

vide Notification No.824 dated 21.09.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9260-66 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zeeshan Eilahi, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 241 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nishant Mahajan
S/O Mohinder Paul
R/O Ward No.6, Tehsil and District Kathua

vide Notification No.1049 dated 09.01.2020 has been declared as Absolute/Final.

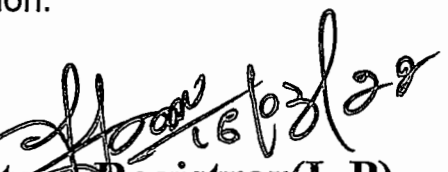
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9267-73 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nishant Mahajan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 241-af.22/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajat Sharma
S/O Jagdish Raj
R/O Badyal Brahmana, Tehsil R.S. Pura, District Jammu

vide Notification No.1083 dated 10.01.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 9274-80 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Sharma, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 243 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivali Chib
D/O Naresh Kumar
R/O 635- Subash Nagar, District Jammu

vide Notification No.1143 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9281-87 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivali Chib, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 244 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Prabjoot Kour
D/O Gurinder Singh
R/O H.No.18, L.No.6, Greater Kailash, Jammu

vide Notification No.1091 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9288-94 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prabjoot Kour, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2457/2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pranav Jain
S/O Sanjeev Jain
R/O 95-1/A, East Extension, Trikuta Nagar, Jammu

vide Notification No.871 dated 18.10.2019 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9295-9301 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Jain, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 246 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek
S/O Kuldeep Kumar
R/O H.No.623/A, Ashok Nagar, Satwari, Jammu

vide Notification No.1120 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Signature)
16/03/22
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9302-08 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek, Advocate**
.....for information and necessary action.

(Signature)
16/03/22
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 247 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Chander Bhanu Mahajan
D/O Anil Mahajan
R/O H.No.39, Sec-3, Channi Himmat, Jammu

vide Notification No.1129 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Signature)
 (Suchir Singh Rathore)
 Assistant Registrar(L.P)
Rahul

No: 9309-15 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Chander Bhanu Mahajan, Advocate**
for information and necessary action.

(Signature)
 Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 248 of 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Singh Dogra
S/O Puran Singh Dogra
R/O Khour Jattan, Pallanwala, Tehsil Khour, District Jammu
A/P H.No.165-B, Lane No.8, Greater Jammu Colony near Kunjwani
Bye-Pass, Jammu

vide Notification No.1160 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9316-22 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Singh Dogra, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

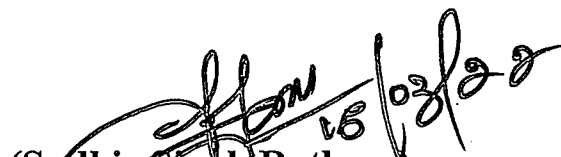
No: 249 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Musrat Mohd
D/O Gh Mohd Sheikh
R/O Wadwan, Tehsil Narbal, District Budgam

vide Notification No.984 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9323-29 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Musrat Mohd, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 250 of 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajat Gupta
S/O Rajesh Gupta
R/O H.No.3, Phase-II, Housing Colony, District Udhampur

vide Notification No.1137 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9330-36 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Gupta, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 250 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manzoor Ahmad Wani
S/O Gh Mohi ud Din Wani
R/O Kukroosa, Handwara, Tehsil Villagam, District Kupwara

vide Notification No.861 dated 18.10.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul m

No: 9458-64 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manzoor Ahmad Wani**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul m

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 251-af/2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rudra Sharma
D/O Yogesh Sharma
R/O H.No.214, Sec.-1, Bhagwati Nagar, Jammu

vide Notification No.729 dated 19.09.2019 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9465-71 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rudra Sharma, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 252 of 2021 RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gulshan Singh
S/O Balbir Singh
R/O Bhatwal, P/O Bhatodi (Duggain), Patya (Mandir) near Mahakali Mandir, Tehsil Billawar, District Kathua

vide Notification No.915 dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 947-78 - RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulshan Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 253 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Sharma

S/O Hans Raj

R/O Village Marta Bassi, Khue-Morh, Tehsil Ram Nagar, District Udhampur

vide Notification No.905 dated 22.11.2019 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)

Assistant Registrar(L.P)

Rahul

No: 9479-85 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Sharma, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 254 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gauri Verma
D/O Anil Verma
R/O 76 A/D Green Belt, Gandhi Nagar, Jammu

vide Notification No.777 dated 19.09.2019 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 9486-92 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gauri Verma, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 255 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tarun Bholla
S/O Romesh Bholla
R/O H.No.103, Phase Ist, Shant Nagar, Janipur, Jammu

vide Notification No.1691 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9493-99 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Bholla, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

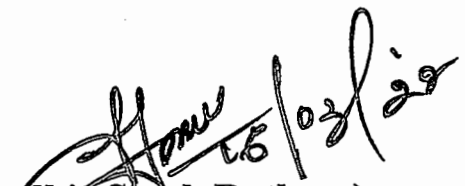
No: 256 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Divyanshi Sharma
D/O Arvind Kumar Sharma
R/O H.No 596-A Nai Basti, Jammu

vide Notification No.1666 dated 29.03.2019 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul m

No: 9505-11 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divyanshi Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul m

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 2574-2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abass Qader
S/O Ghulam Qader Mir
R/O Gundi shorth, Karnah, Kupwara
A/P Towheedabad, Maloora, Srinagar

vide Notification No.760 dated 19.09.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9512-18. RG/LP Dated: 22.03.2022

Copy forwarded to the: -

4. Principal District and Sessions Judge, Kupwara.
5. Secretary, Bar Council of India, New Delhi.
6. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abass Qader, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 272 of 2022 RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabasum Ara
D/O Ab Majid Sheikh
R/O Munipapy, District Budgam

vide Notification No.1183 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9701-07- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Ara, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

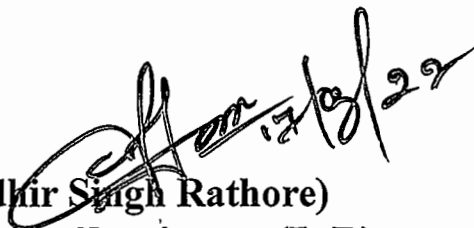
No: 268af-2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kumar Harshvijay Singh
S/O Prem Singh
R/O Muthlal Alanbass, Tehsil Ukhral Pogal Paristan, Distt. Ramban
A/P Raju Mohalla, Ward No.1, Ramban

vide Notification No.987 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9604-10 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kumar Harshvijay Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

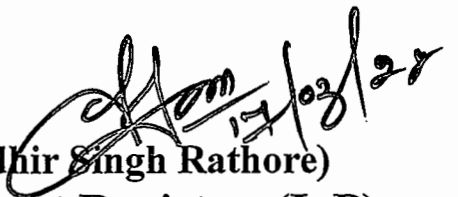
No: 267 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohit Kotwal
S/O Mukesh Kumar
R/O Malothi V.P.O Tehsil Bhalla, District Doda

vide Notification No.1135 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9597-9603 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kotwal, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 273 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tushar Gupta
S/O T.N. Gupta
R/O Ward No.2, C/O T.N. Gupta Advocate, District Kathua

vide Notification No.1192 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9700-15-RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tushar Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 274 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neha Sawhney
D/O Ramesh Chander Sawhney
R/O 67/B, Bikram Chowk, Tehsil & District Jammu

vide Notification No.1055 dated 09.01.2020 has been declared as Absolute/Final.

By Order

(Handwritten signature: Sudhir Singh Rathore, 16/03/22)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9716-23 - RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Sawhney, Advocate**
.....for information and necessary action.

(Handwritten signature: Sudhir Singh Rathore, 16/03/22)
Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 27508/2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tushar Kalsotra
S/O Vikram Kumar
R/O Miran sahib Road, Bishnah, W.No.13, H.No.54, Jammu

vide Notification No.1184 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9724-31 - RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tushar Kalsotra, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 266 of 2022/RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pradeep Kumar Puri
S/O Shyam Puri
R/O 171 A/D Green Belt Park, Gandhi Nagar, Jammu

vide Notification No.897 dated 21.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9591-96 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pradeep Kumar Puri, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 269 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jahangir Ahmad
S/O Mushtaq Ahmad Bajard
R/O Hariganimon, Kangan, Taikabal, Ganderbal

vide Notification No.747 dated 19.09.2019 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9638-45 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jahangir Ahmad, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 276 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naman Suri
S/O Pankaj Suri
R/O 7-C, Shastri Nagar, Jammu

vide Notification No.870 dated 18.10.2019 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9732-39-RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naman Suri, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

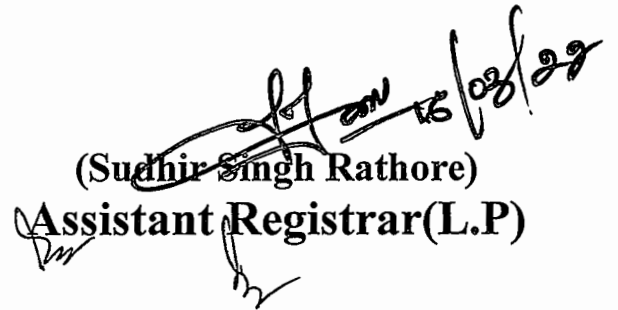
No: 277 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sarabjeet Kour
D/O Paramjit Singh
R/O VPO Chohala, Tehsil R.S. Pura, District Jammu

vide Notification No.1208 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9740-47 - RG/LP Dated: 23-.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sarabjeet Kour**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 265 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ashiq Hussain Lone
S/O Muhammad Ashraf Lone
R/O Nowpora, Jagir, Tengpora, Baramulla

vide Notification No.901 dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9584-90 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashiq Hussain Lone, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

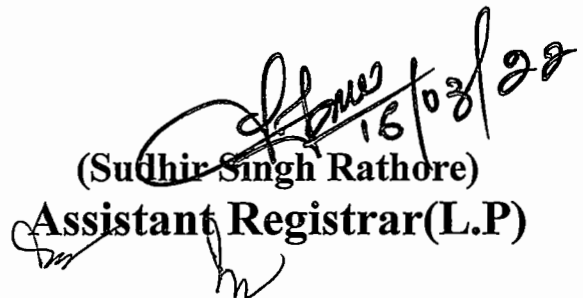
No: 270 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahir Nazir
S/O Nazir Ahmad Sheikh
R/O Sheikh Mohalla, Looswani, District Pulwama

vide Notification No.496 dated 10.12.2020 has been declared as Absolute/Final.

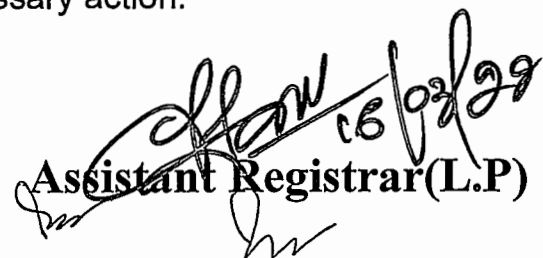
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9740-55 - RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Nazir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 279 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabiya Reyaz
D/O Riyaz Ahmad Tasleem
R/O H.No.4, Lane 3, Sector-A, Pine Avenue, Rawalpura, Srinagar

vide Notification No.346 dated 02.12.2020 has been declared as Absolute/Final.

By Order

(Signature)
16/03/22
(Sudhin Singh Rathore)
Assistant Registrar(L.P)

No: 9756-63 - RG/LP Dated: 23-.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabiya Reyaz, Advocate**
.....for information and necessary action.

(Signature)
16/03/22
Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

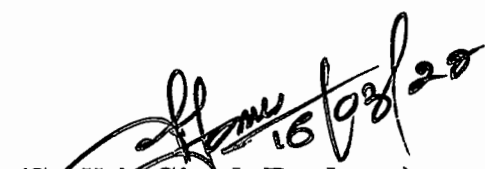
No: 280 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shugufta Ara
D/O Bashir Ahmad Bhat
R/O Nambalbal Pampore, District Pulwama

vide Notification No.485 dated 10.12.2020 has been declared as Absolute/Final.

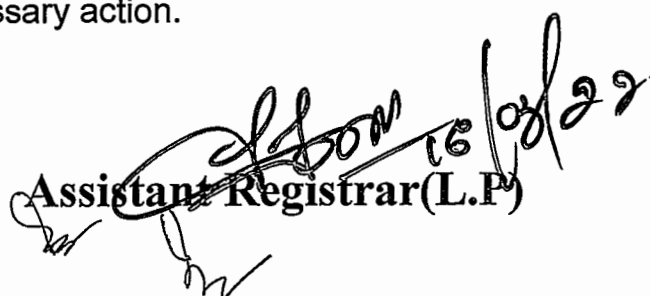
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9764-71-RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shugufta Ara, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 201 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabrina Fayaz
D/O Fayaz Ahmad Mir
R/O Baghi Roop Singh Daulatabad, Miskeen Bagh, Khanyar Srinagar

vide Notification No.481 dated 10.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9772-97/RG/LP Dated: 23-03-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabrina Fayaz, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

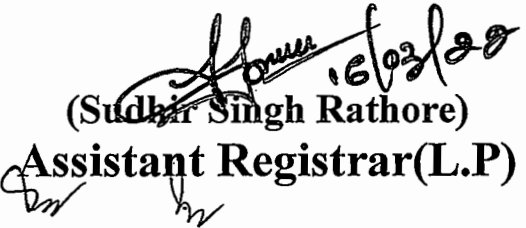
No: 202 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Aamir Ashraf
S/O Mohd Ashraf Mir
R/O Village Inder, Mir Mohalla, Tehsil & District Pulwama

vide Notification No.90 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9700-07 - RG/LP Dated: 23-.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Aamir Ashraf, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

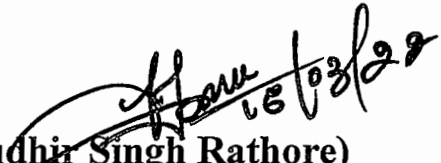
No: 203 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehnaz Mushtaq
D/O Mushtaq Ahmad Bhat
R/O Khalid Abad, Bagat, Tehsil Chanapora, District Srinagar

vide Notification No.91 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9700-95-RG/LP Dated: 23-.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Mushtaq, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 204 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Rafiq Mir
S/O Ab Salam Mir
R/O Panzath Wanpora, Mir Mohalla, Tehsil Qazigund, District Anantnag

vide Notification No.92 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9796-9803 - RG/LP Dated: 23 - .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Rafiq Mir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 285 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rishu Sharma
D/O Suraj Parkash
R/O Sangrampur, Gajansoo Road, Tehsil Marh, District Jammu

vide Notification No.1682 dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9804-11- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rishu Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 286 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madhvi Sudan
D/O Vijay Sudan
R/O House No.131, Ward No.11, Shanker Nagar, Tehsil Haveli, District Poonch.

vide Notification No.1624 dated 12.03.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9812-19-RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madhvi Sudan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 207 of 2022 RG/LP Dated: 23-03-2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehvish Ashraf
D/O Mohd Ashraf Rangshoo
R/O S.K. Colony, Azadpora, Tehsil & District Anantnag

vide Notification No.1620 dated 12.03.2020 has been declared as Absolute/Final.

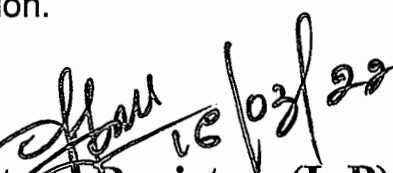
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9820-27- RG/LP Dated: 23-03-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehvish Ashraf, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 288 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Akbar
S/O Mohd Akbar Malla
R/O Amanpora, Tarzoo, Sopore, Tehsil Khoie, District Baramulla

vide Notification No.1600 dated 10.03.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9020-35- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Akbar, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 289 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Farooq
S/O Farooq Ahmed
R/O Near Bus-Stand Opp.P.H.C Bharath, Tehsil Bagla Bhacath,
District Doda

vide Notification No.1669 dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9836-43- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Farooq, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

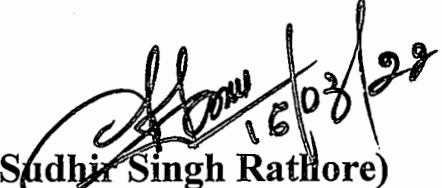
No: 290 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonali Ram Pal
D/O Shakti Kumar
R/O Maralia, Miransahib, Tehsil R.S. Pura, District Jammu

vide Notification No.1665 dated 16.03.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9844-51-RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonali Ram Pal, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 258. of 2022 /RG/LP Dated: 21.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Samiksha
D/O Randeep Singh
R/O H.No.24, Opposite LIC, Panjtrithi, Jammu

vide Notification No.1715 dated 17.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9537-43 - RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samiksha, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 291 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Iqbal Majeed
S/O Ab Majeed Reshi
R/O Wachi Shopian, Qarri Mohalla, Tehsil Zainapora, District Shopian

vide Notification No.1601 dated 10.03.2020 has been declared as Absolute/Final.

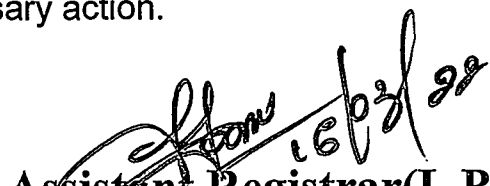
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9052-59- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iqbal Majeed, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

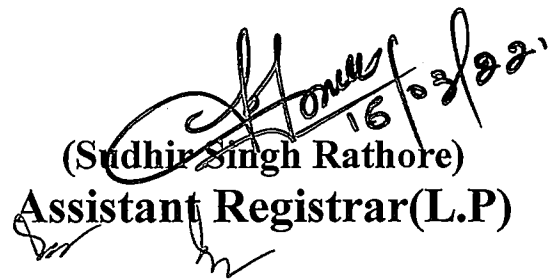
No: 292 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sandeep Kour
D/O Jarnail Singh
R/O H.No.37/C, Sec-2, GTB Nagar, Bye-Pass, Jammu

vide Notification No.1725 dated 17.03.2020 has been declared as Absolute/Final.

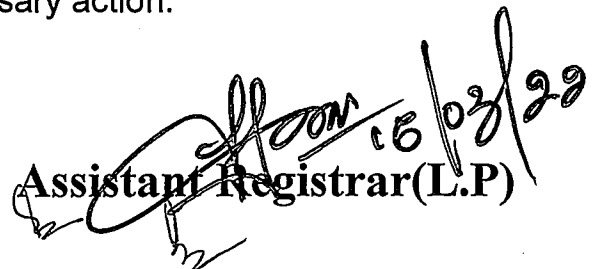
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9860-67 -RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sandeep Kour, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

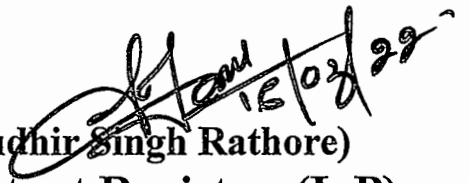
No: 293 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Sharma
S/O Ramesh Kumar Sharma
R/O P/O Gharota, Village Gharota, Tehsil Bhalwal, District Jammu

vide Notification No.1780 dated 08.05.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9068-75- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 294 of 2022 RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehboob Illahi
S/O Mohd Riaz Malik
R/O Chowkian Neeli, R/O and P/O, Tehsil Darhal, District Rajouri

vide Notification No.1633 dated 12.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9076-02 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehboob Illahi**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 402 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vaishali Lalotra
D/O Darshan Singh
R/O Vill. Ratnal P/O Kheri Tehsil Bishnah, District Jammu

vide Notification No.1664 dated 16.03.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 10709-16-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vaishali Lalotra, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 403 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdullah Raashid Rasool
S/O Gulam Rasool Dar
R/O Madina Colony Malla Bagh, Hazratbal, Srinagar

vide Notification No.417 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10717-24-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdullah Raashid Rasool, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 404 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka Charak
D/O Naseeb Singh Charak
R/O H.No.63, W.No.7, Bassi Kalan, Bari Brahmana, Samba

vide Notification No.1639 dated 12.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 10725-32-RG/LP Dated: 25-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Charak, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 405 of 2022 /RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Harshni Slathia
D/O Ganesh Singh Slathia
R/O Hari Nagar, Ward No.7, Tehsil & District Udhampur

vide Notification No.1594 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10733-40 /RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Harshni Slathia, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

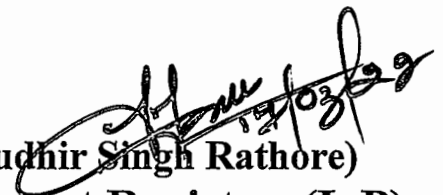
No: 406 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gourav Nagotra
S/O Narinder Pal
R/O H.No.54, Dogra Hall, Jammu

vide Notification No.1590 dated 10.03.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 10741-48-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gourav Nagotra, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 407 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kumari Anjisha
D/O Tara Chand
R/O Village Barmori, Tehsil Nagri, District Kathua

vide Notification No.1617 dated 12.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 10749-56-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kumari Anjisha**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 408 of 2022 /RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sugam Sharma
D/O Sunil Kumar Sharma
R/O Gatha, Tehsil Bhaderwah, District Doda

vide Notification No.1710 dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 10757 - 64 - RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sugam Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 409 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Himani Khajuria
D/O Rajinder Khajuria
R/O H.No.151, Ward No.6, Bari Brahmana, Tehsil & District Samba

vide Notification No.1592 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 10765-72 RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himani Khajuria**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 270 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sohail Shahzad
S/O Zamured Hussain
R/O Fazalabad, Tehsil Surankote, District Poonch
A/P R.No.328 Nehru Hall Boys Hostel, Jammu University, Jammu

vide Notification No.1703 dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 9646-52 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Shahzad, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 410 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Karan Chugh
S/O Deepak Chugh
R/O 413, Shastri Nagar, Jammu

vide Notification No.1718 dated 17.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10773-00 RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Chugh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 271 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Irshada Rashid
D/O Abdul Rashid Rah
R/O Kak Sarie, Karan Nagar, Bagh-Sunder-Payeen, Tehsil South Srinagar, District Srinagar

vide Notification No.80 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 9669-75 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irshada Rashid, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 334 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aijaz Bashir Wagay
S/O Bashir Ahmad Wagay
R/O Nowgam, Devsar, Near Masjidpora, Ganiepora, District Kulgam

vide Notification No.424 dated 09.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10137-43 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aijaz Bashir Wagay, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 333 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahmad Khan
S/O Mohd Lateef Khan
R/O Kaisermullah, Chadoora, District Budgam

vide Notification No.459 dated 09.12.2020 has been declared as Absolute/Final.


By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 10130-36 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Khan, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 332 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arti Gupta
D/O Prakash Gupta
R/O New Air Port Humhama, District Budgam

vide Notification No.52 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10123-29 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arti Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 331 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanzeel Hayat
D/O Hayat Ahmed Ansari
R/O House No.1, Rose Lane Colony, Baggi Mehtab, District Srinagar

vide Notification No.131 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10116 - 22 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanzeel Hayat, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 330 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Ashiq Hussain
S/O Abdul Rehman Sheikh
R/O Chanthan Check Pora Beerwah, District Budgam

vide Notification No.37 dated 15.09.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10169-75 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Ashiq Hussain, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 329 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Subaiya Nazir
D/O Nazir Ahmed Malik
R/O Lasjan, Malik Mohalla, Tehsil Pantha Chowk, near J&K Bank,
District Srinagar

vide Notification No.125 dated 22.10.2020 has been declared as Absolute/Final.


By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 10162-68 /RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subaiya Nazir, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 328 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Heena Amin
D/O Mohd Amin Sofi
R/O Sona Masjid, Karfalli Mohalla, Tehsil & District Srinagar

vide Notification No.76 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10155-61 /RG/LP Dated: 23.03.2022

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Amin, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 327 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Ahmad Khan
S/O Mohd Qasim Khan
R/O Halmatpora, Tehsil & District Kupwara

vide Notification No.140 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10148-54 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Ahmad Khan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 326 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Gul
D/O Ghulam Din War
R/O Kirmani Colony Drangbal, Baramulla

vide Notification No.428 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 10141-47 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Gul, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 325 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Firdous Ahmad Wani
S/O Gh Mohd Wani
R/O Khrew, Khar Mohalla, Tehsil Pampore, District Pulwama

vide Notification No.432 dated 09.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10135-41 /RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Firdous Ahmad Wani, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 324 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khushboo Jahan
D/O Manzoor Ahmad Tantray
R/O Anchidora Azadpora, District Anantnag

vide Notification No.451 dated 09.12.2020 has been declared as Absolute/Final.

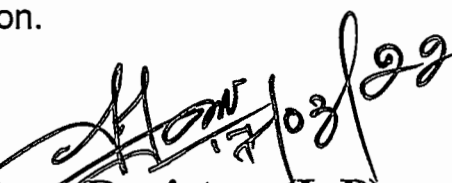
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10128-34 /RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Jahan**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 337 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fayaz Ahmad Bhat
S/O Bashir Ahmad Bhat
R/O Putlipora, Dard Gund, Chrari Sharief, District Budgam

vide Notification No.29 dated 15.09.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10170-76 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Ahmad Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 323 of 2022 RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rakshanda Bashir Bhat
D/O Bashir Ahmad Bhat
R/O Nageen Bagh, Krankshivan Colony, Sopore, District Baramulla

vide Notification No.479 dated 10.12.2020 has been declared as Absolute/Final.

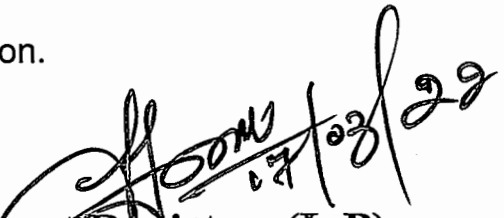
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10121-27 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rakshanda Bashir Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 322 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asiya Nazir
D/O Nazir Ahmad Malik
R/O Nipora District Anantnag

vide Notification No.422 dated 09.12.2020 has been declared as Absolute/Final.

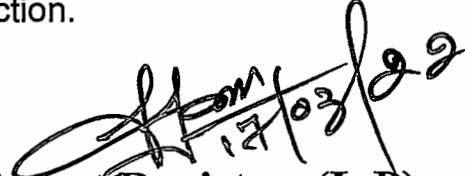
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10106-13 - RG/LP Dated: 23-03.2022

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asiya Nazir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 3389/2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Gull
D/O Gull Mohd Parry
R/O Checkpora, Mohalla usman Chowk, Tehsil & District Kulgam

vide Notification No.399 dated 08.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10177-83 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Gull, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 321 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Huzeefa Shabir
D/O Shabir Ahmad Khan
R/O Kalwal Mohalla, Rainawari, Khanyar, Srinagar

vide Notification No.438 dated 09.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10098-10105 RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Huzeefa Shabir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 320 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Najmus Saqib
D/O Gulam Nabi
R/O Gupth Ganga, Ishber Nishat, Manz Mohalla, Tehsil North Srinagar, District Srinagar

vide Notification No.103 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10090-97-RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Najmus Saqib, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

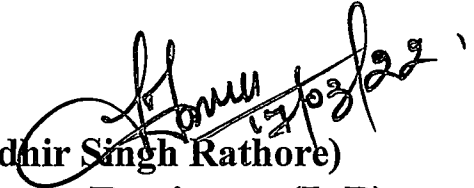
No: 319 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zainab Farooq
D/O Farooq Ahmad Bhat
R/O Hyderpora, Mohalla Masjid Umar Lane, Srinagar

vide Notification No.143 dated 22.10.2020 has been declared as Absolute/Final.

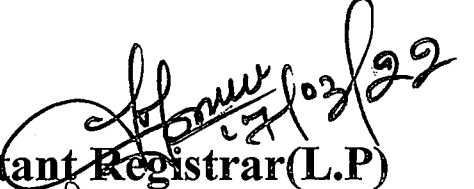
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10082-89-RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zainab Farooq, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 318 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yousha Yousuf Meer
S/O Mohammad Yousuf Meer
R/O Bakshi Pora Noor Bagh, Srinagar

vide Notification No.137 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10074-81- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yousha Yousuf Meer, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

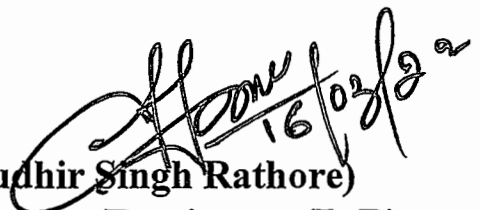
No: 433 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tasir Ul Islam
S/O Gh Mohd Dar
R/O Keni Mohalla, Rainawari, District Srinagar

vide Notification No.130 dated 22.10.2020 has been declared as Absolute/Final.


By Order


 (Sudhir Singh Rathore)
 Assistant Registrar(L.P)

No: 10991-98-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tasir Ul Islam, Advocate**
for information and necessary action.


 Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 347 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajaz Ahmad Sheikh
S/O Gulam Hassan Sheikh
R/O Kanihama, Sheikh Ahmad Sahab, Tehsil Magam, District Budgam

vide Notification No.61 dated 22.10.2020 has been declared as Absolute/Final.

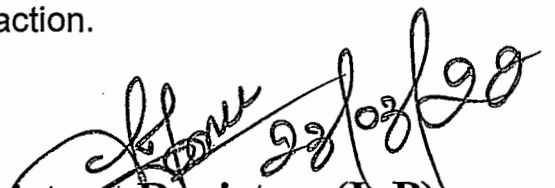
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10264-71-RG/LP Dated: 24-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmad Sheikh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

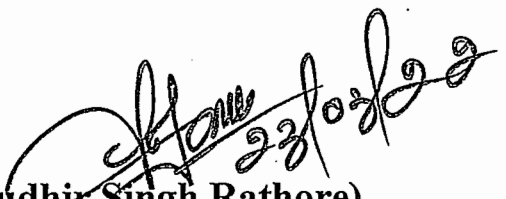
No: 344 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tarush Kumar Oberoi
S/O Pardeep Kumar Oberoi
R/O H.No.293, W.No.11, Mohalla Panditan, Tehsil Haveli, District Poonch
A/P H.No.31, Sec-1A, Green Avenue, Trikuta Nagar Extension, Jammu

vide Notification No.1785 dated 08.05.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10240-47- RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarush Kumar Oberoi**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 432 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wasiq Ali Khan
S/O Abeer UI Rehman Khan
R/O Rajward, Brah, Tehsil Shangus, District Anantnag
A/P House No.169, Sector-3 M.I.G Colony, Bemina, District Srinagar

vide Notification No.139 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10983-90-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wasiq Ali Khan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 263/17.2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neelofar Yousuf
D/O Mohd Yousuf Lone
R/O Lawaypora, Tehsil Shalteng, District Srinagar

vide Notification No.469 dated 10.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9571-76 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neelofar Yousuf, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 431 of 2022/RG/LP Dated: 25-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Tufail Kashani
S/O Syed Mohd Aslam Kashani
R/O Kanitar Sadrabal, Srinagar

vide Notification No.483 dated 10.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10975-02-RG/LP Dated: 25-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Tufail Kashani**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 430 of 2022 RG/LP Dated: 25-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Gupta
S/O Kishore Gupta
R/O H.No.188, Sector-1, Sanjay Nagar, Jammu

vide Notification No.1767 dated 06.05.2020 has been declared as Absolute/Final.

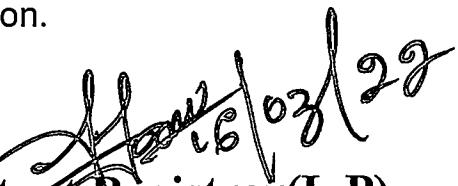
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10967-74-RG/LP Dated: 25-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 429 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudaser Ahmad Shah
S/O Qawamud Din Shah
R/O Bungam, Rahmoo, District Pulwama

vide Notification No.454 dated 09.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10959-66-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudaser Ahmad Shah, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

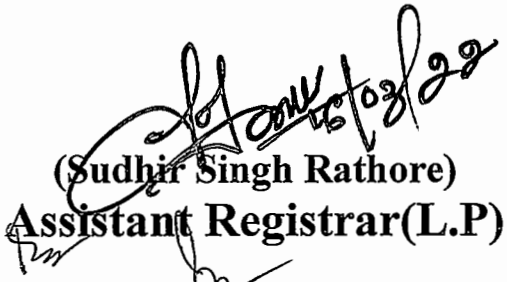
No: 428 of 2022 RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dinesh Dogra
S/O Brij Lal Dogra
R/O Sec-4, H.No.351, Colonel Colony, Talab Tillo, Bohri, Jammu

vide Notification No.750 dated 30.12.2020 has been declared as Absolute/Final.

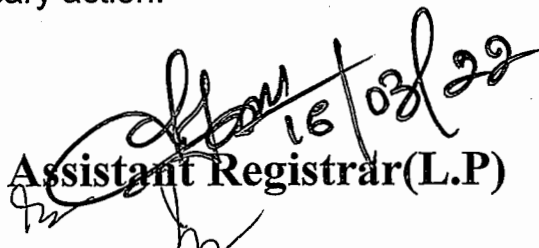
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10951-58-RG/LP Dated: 25-03-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dinesh Dogra, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 411 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rasika Shaheen
D/O Gulam Mustafa Shaheen
R/O S.K. Colony. District Anantnag

vide Notification No.480 dated 10.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10781-80-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rasika Shaheen, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 259 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Ali
S/O Ali Mohd Ganaie
R/O Kurhama, Eid Gah Mohalla, Tehsil Wakura, District Ganderbal
A/P Kuestoori Pora Hakeem Gund, Ganderbal

vide Notification No.134 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9544-50 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Ali**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

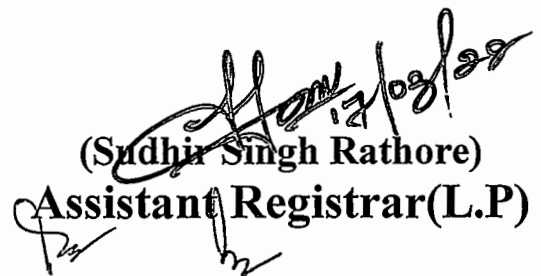
No: 260 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ovais Qadir
S/O Ghulam Qadir Ganaie
R/O Sicop Colony, Tehsil Bijbehara, District Anantnag

vide Notification No.117 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9551-56 - RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ovais Qadir**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 261 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hajatullah Mohi Din
S/O Gh Mohidin Ganie
R/O Rambir Grah, Tawheed Abad, Tehsil Central Shaltang, District Srinagar

vide Notification No.78 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9557-63 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hajatullah Mohi Din, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 427 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Jan
D/O Bashir Ahmad Mir
R/O Pantha Chowk, Rehmat Colony, District Srinagar

vide Notification No.126 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10943-50-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Jan**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 426 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bushra Rafi
D/O Mohd Rafi Jan
R/O Gund Dalwach, Kwarhama Baramulla

vide Notification No.426 dated 09.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10935-42/RG/LP Dated: 25/03/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bushra Rafi, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

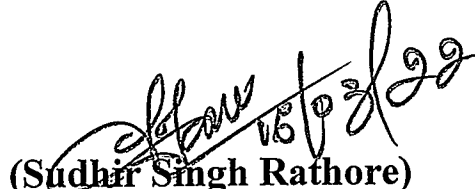
No: 425 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ali
S/O Ali Mohd Bhat
R/O Drangbal Ton Hall, Mohalla Tehsil Pampore, District Pulwama

vide Notification No.93 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10927-34-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

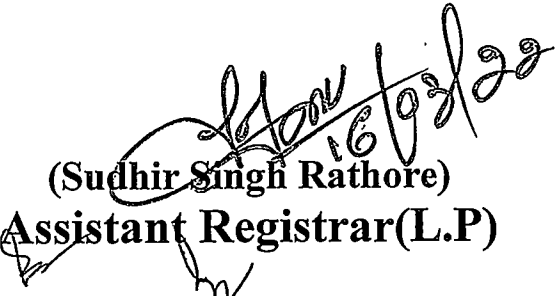
No: 424 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Rahman
D/O Abdul Rahman Khuchoo
R/O S.K. Colony, Qamarwari, Sher Kashmir Colony, Tehsil South,
District Srinagar

vide Notification No.72 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10919-26-RG/LP Dated: 25-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rahman, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 423 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javaid Ahmad Bhat
S/O Mohmad Akbar Bhat
R/O Sakhras Mandergund, Tehsil Srigufwara, District Anantnag

vide Notification No.82 dated 22.10.2020 has been declared as Absolute/Final.

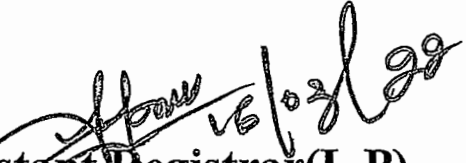
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10911-18 - RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javaid Ahmad Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

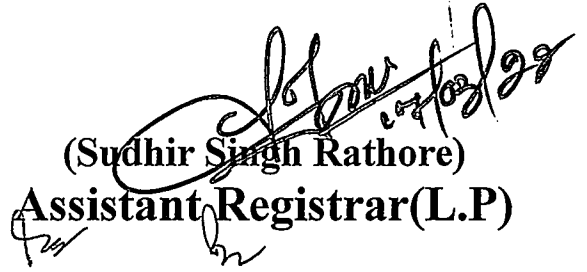
No: 262 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajaz Ahmad Naikoo
S/O Ab Majeed Naikoo
R/O Jungle Nard, Shall Tokuna, Mangalpora, Awantipora, District Pulwama

vide Notification No.415 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9564-70 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmad Naikoo, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 422 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anayat Ali Bhat
S/O Bashir Ahmed Bhat
R/O Gojra, Tehsil & District Budgam

vide Notification No.57 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10903-10-RG/LP Dated: 25-03-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anayat Ali Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

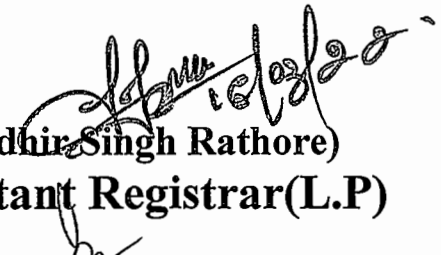
No: 421 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kaneez Fatima Wazeeri
D/O Mohd Qasim Wazeeri
R/O Thang Thasgam, Tehsil Sankoo, District Kargil

vide Notification No.1744 dated 18.03.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10095-10902-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kaneez Fatima Wazeeri, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 420 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Khan
S/O Ghulam Mohi ud din Khan
R/O Chewa Khan Mohalla, Sumbal Sonawari, District Bandipora

vide Notification No.447 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10887-94-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Khan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

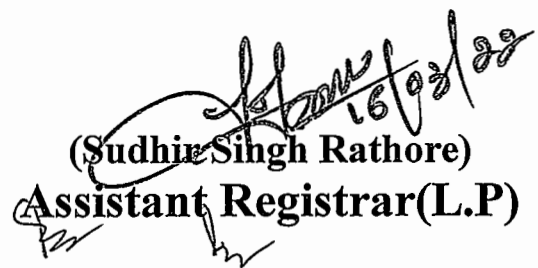
No: 419 of 2022RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zeenat Un Nisa
D/O Gazi Abdul Aziz
R/O Lassipora, Tehsil Litter, Goripora, District Pulwama

vide Notification No.141 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10079-06 -RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Un Nisa, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

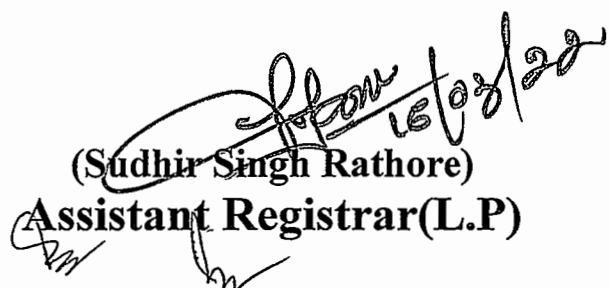
No: 418 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahir Javed
S/O Javid Iqbal
R/O Gousabad, Chinkipora, Tehsil Sopore, District Baramulla

vide Notification No.132 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10071-70-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Javed**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 417 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nargis Anjum
D/O Gh Nabi Wani
R/O Sangrama, Wani Mohalla, Tehsil Sopore, District Baramulla

vide Notification No.106 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10863-70-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nargis Anjum, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION


No: 416 of 2022 /RG/LP Dated: 28.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Farooq Bhat
S/O Farooq Ahmad Bhat
R/O Youngoora, Tehsil Lar, District Ganderbal

vide Notification No.59 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10855-62 - RG/LP Dated: 28.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette .
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Farooq Bhat, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 415 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aashiq Hussain Magrey
S/O Abdul Ahad Magrey
R/O Kachan Ganderbal, Mukdam Mohalla, Tehsil & District Ganderbal

vide Notification No.66 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 100/3-20-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aashiq Hussain Magrey, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

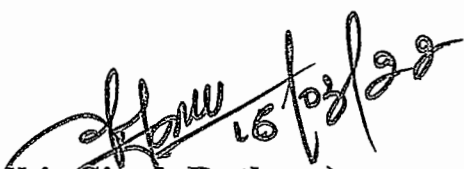
No: 414 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aasif Hussain Wani
S/O Maqbool Hussain Wani
R/O Wahdathpora/Hudipora, Tehsil & District Baramulla

vide Notification No.54 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10805-12-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aasif Hussain Wani, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 413 of 2022 /RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Ahmad Dar
S/O Farooq Ahmad Dar
R/O Gund Sader Koot Bala, Mohalla Bonpora, Tehsil Hajin, District Bandipora

vide Notification No.81 dated 22.10.2020 has been declared as Absolute/Final.

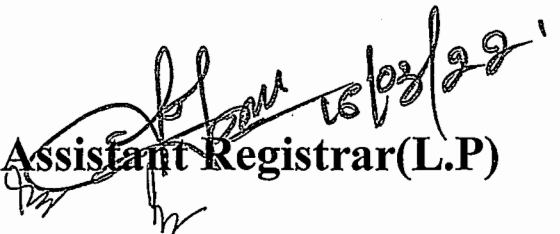
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10797-10804 RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Dar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 412 of 2022/RG/LP Dated: 25.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Maajid
S/O khurshid Ahmad Mir
R/O Gundhadow, Khudpora, Tehsil & District Shopian

vide Notification No.97 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10789-96-RG/LP Dated: 25.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Maajid, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 373 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Ashraf
D/O Mohd Ashraf Malik
R/O Warpora, Dangerpora, Tehsil Sopore, District Baramulla

vide Notification No.1750 dated 18.03.2020 has been declared as Absolute/Final.

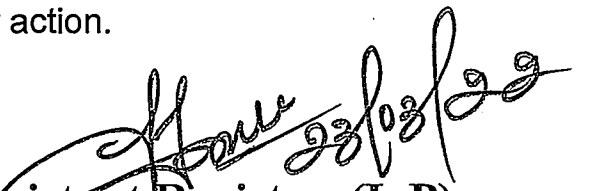
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10404-16 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Shaista Ashraf, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 372 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aqib Javed
S/O Javed Iqbal
R/O Near I.T.I Office Nagri, Tehsil & District Doda

vide Notification No.53 dated 22.10.2020 has been declared as Absolute/Final.


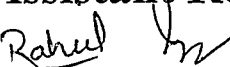
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)


No: 10397-1043 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aqib Javed, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 371 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shabnam Mushtaq
D/O Mushtaq Ahmad Bhat
R/O Gamroo, Tehsil & District Bandipora
A/P Kharpora, Stadium Colony, Bandipora

vide Notification No.122 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10391-96 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabnam Mushtaq, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 370 of 2022 /RG/LP Dated: 24.03.2022
370

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nafia Zahoor
D/O Zahoor Ahmed Bhat
R/O Ikhrajpora Rajbagh Silk Factory Road Srinagar

vide Notification No.442 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10384-90 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nafia Zahoor, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 369 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Masrat Aziz
D/O Abdul Aziz Chopan
R/O Hayihama, Batpora, Chopan Mohalla, Tehsil & District Kupwara

vide Notification No.87 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10377-83 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masrat Aziz, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 368 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Talib Jahangeer
S/O Jahangeer Ahmad Baba
R/O Charar-I-Sharief, near Post Office, District Budgam

vide Notification No.788 dated 30.12.2020 has been declared as Absolute/Final.


By Order


 (Sudhir Singh Rathore)
 Assistant Registrar(L.P)
 Rahul

No: 10371-76 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Talib Jahangeer, Advocate**
for information and necessary action.


 Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 367-2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waquar Farooq Dar
S/O Farooq Ahmad Dar
R/O Bonpora, Jawahar Pora, Tehsil Aripal, District Pulwama

vide Notification No.504 dated 10.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul 

No: 10364-76 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waquar Farooq Dar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 366 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asif Abdullah Dar
S/O Mohd Abdullah Dar
R/O Chandigam, (Lolab), Dar Mohalla, Tehsil Sogam, District Kupwara

vide Notification No.69 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10357-63 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Abdullah Dar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION


No: 365 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Ishaq Mir
S/O Abdul Ahad Mir
R/O Safapora, Tehsil Lar, District Ganderbal

vide Notification No.99 dated 22.10.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 10351-56 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Ishaq Mir, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

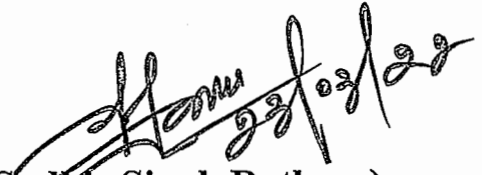
No: 364 of 2022 RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kaysar Jan
D/O Gh. Rasool Dar
R/O Arigam, Rajpora, District Pulwama

vide Notification No.1611 dated 11.03.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10384-50 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kaysar Jan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 363 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Roohie Sayeed
D/O Mohammad Sayeed War
R/O Qazipora, Tehsil Aaloosa, District Bandipora

vide Notification No.116 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 16337-43 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roohie Sayeed, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 362 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afshan Gul
D/O Ghulam Mohamad Parray
R/O Parray Pora, I.G. Road, Srinagar

vide Notification No.1578 dated 10.03.2020 has been declared as Absolute/Final.

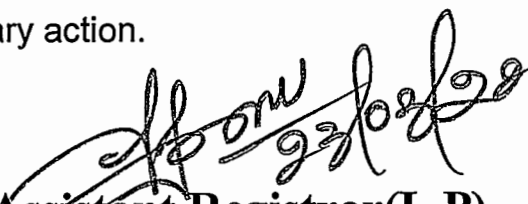
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 10336-42 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afshan Gul, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 361 ab /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Labeeba Alamgir
D/O Mohamad Alamgir Bhat
R/O Bongam, Tehsil & District Kulgam
A/P Tulsi Bagh, Govt. Quarters, Block V-10, Street Solina near Petrol Pump, Srinagar

vide Notification No.84 dated 22.10.2020 has been declared as Absolute/Final.

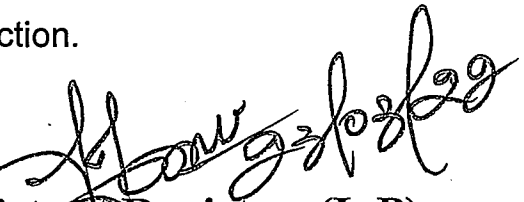
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10333-34 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Labeeba Alamgir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * *

NOTIFICATION


No: 3609/2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubaidullah Pandit
S/O Nazir Ahmad Pandit
R/O Channa Mohalla, Chattabal, District Srinagar

vide Notification No.500 dated 10.12.2020 has been declared as Absolute/Final.


By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 10331-32 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ubaidullah Pandit, Advocate**
for information and necessary action:


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 359 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saqib Bashir Dar
S/O Bashir Ahmad Dar
R/O Darpora, Heewan, Tehsil Narvaw, District Baramulla

vide Notification No.492 dated 10.12.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)
 Rahul

No: 10329-30 /RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Bashir Dar, Advocate**
for information and necessary action.


Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 358 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aaminah Masoodi
D/O Hafiz Ulla Masoodi
R/O Tragpora, Rafiabad, Tehsil Rohama, District Baramulla

vide Notification No.746 dated 30.12.2020 has been declared as Absolute/Final.

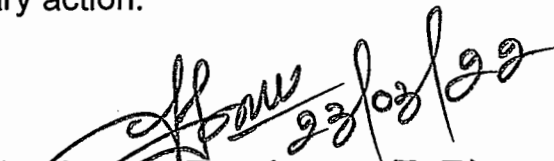
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10327-28 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aaminah Masoodi, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 336af /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Khalid Shah
S/O Farooq Ahmad Shah
R/O Naseemabad- Kanitar, Hazratbal, Tehsil North Srinagar, District Srinagar

vide Notification No.98 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
23/3/22

No: 10163-69/ RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Khalid Shah, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
23/3/22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 357 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Younis
S/O Mohd Azam
R/O Chhungan, Tehsil Mendhar, District Poonch

vide Notification No.759 dated 30.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10325-26 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Younis, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 356 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Uzma Khan
D/O Mohd Muzamil Khan
R/O Bemina NR Colony, Srinagar

vide Notification No.773 dated 30.12.2020 has been declared as Absolute/Final.

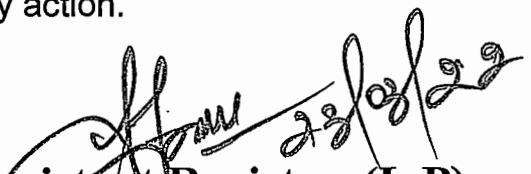
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10323-24 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Khan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 355 of 2022 /RG/LP Dated: 24 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Moomina
D/O Ghulam Nabi
R/O Malaratta, Bohri Kadal, Srinagar

vide Notification No.88 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 10321-22 RG/LP Dated: 24 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Moomina, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 354 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Burhan Gulzar
S/O Gulzar Ahmad
R/O Kondabal, Rainawari, Tehsil Khanyar, District Srinagar

vide Notification No.1473 dated 07.03.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10320-21 /RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan Gulzar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 345 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shazia Nasarullah
D/O Mohmmad Nasarullah Sofi
R/O Onagam, Sofi Mohalla, Tehsil & District Bandipora

vide Notification No.778 dated 30.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10248-55-RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Nasarullah, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 353 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Showkat Hussain Mir
S/O Mohd Shaban Mir
R/O Mirpora, Khairbugh, Tehsil Mattan, District Anantnag

vide Notification No.124 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10312-19-RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Hussain Mir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 39696.2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kifayath Hussain Dar

S/O Gh Mohd Dar

R/O Sheikh Wadi Pora, Masjid Mohalla, Tehsil Khan Sahib, District Budgam

vide Notification No.83 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10571-76 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kifayath Hussain Dar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 264 of 2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Rahim Pintoo
S/O Bashir Ahmad Pintoo
R/O Wanpora, Tehsil Gurez, District Bandipora

vide Notification No.410 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9577-83 RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rahim Pintoo, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 352 of 2022 /RG/LP Dated: 24-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Naazima Shafi
D/O Mohammad Shafi Ahanger
R/O Astan Mohalla, Murran, Tehsil & District Pulwama

vide Notification No.471 dated 10.12.2020 has been declared as Absolute/Final.

By Order

(Signature)
(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10304-11-RG/LP Dated: 24-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naazima Shafi, Advocate**
.....for information and necessary action.

(Signature)
Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 351 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ambreena Qayoom
D/O Ab Qayoom Dar
R/O Batincloo Bonpora, Tehsil & District Anantnag

vide Notification No.56 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul

No: 10296-10303-RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ambreena Qayoom, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 349 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Irshad
S/O Gh Mohd Sheikh
R/O Buchroo, Rather Mohalla, Tehsil Chadoora, District Budgam

vide Notification No.123 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10280-07-RG/LP Dated: 24-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Irshad, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 257-ab-2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Younis Majid
S/O Ab Majeed Rather
R/O Dangerpora, Tehsil & District Pulwama

vide Notification No.39 dated 15.09.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

9529-35
No: 9530 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Younis Majid, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 339 of 2022 RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahoor Ahmad Bhat
S/O Gh Hassan Bhat
R/O Bopat, Tehsil Beerwah, District Budgam

vide Notification No.142 dated 22.10.2020 has been declared as Absolute/Final.


By Order


 (Sudhir Singh Rathore)
 Assistant Registrar(L.P)
 Rahul

No: 10184-96 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor Ahmad Bhat, Advocate**
for information and necessary action.


 Assistant Registrar(L.P)
 Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 2957/2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Romani Syed
D/O Syed Ahmad
R/O Ahmad Nagar, Shah Hamdaan Colony, District Srinagar

vide Notification No.114 dated 22.10.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9087-93 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Romani Syed, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 296 of 2022 RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Parshottma Sharma
D/O Ramesh Chander Shastri
R/O Ward No.3, Lahri Billawar, Tehsil Billawar, District Jammu
A/P H.No.39A Small Plot, Gandhi Nagar, Jammu

vide Notification No.1778 dated 08.05.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9894-9900 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parshottma Sharma, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 2979/2024RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anshika Sharma
D/O Anil Sharma
R/O H.No.29-A, Opp. Anandpur Ashram, Shastri Nagar, Jammu

vide Notification No.1572 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9901-07RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anshika Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

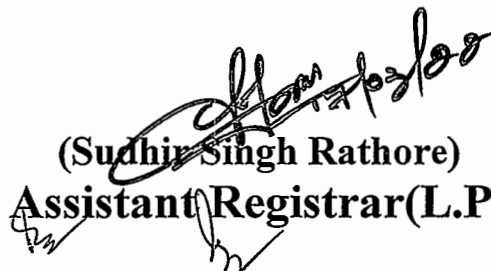
No: 298/2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nitin Bhatti
D/O Nishan Singh Bhatti
R/O Khataria Kalan, Tehsil Ajanala Road, Amritsar
A/P Ward No.7, House No.13, Vijaypur, District Samba

vide Notification No.1722 dated 17.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9908-14 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nitin Bhatti, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 299 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manisha Charak
D/O Shiv Kumar Singh
R/O Rehian, Tehsil & District Samba

vide Notification No.1623 dated 12.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9915-21 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Charak, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 343 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pranav Gupta
S/O Harsh Kumar Gupta
R/O Village Ari, Tehsil Mendhar, District Poonch
A/P H.No.1385, Lane No.5, Green Enclave Rehari near Education Board, Jammu

vide Notification No.1637 dated 12.03.2020 has been declared as Absolute/Final.

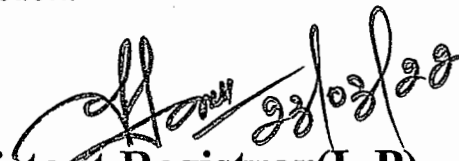
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10232-39-RG/LP Dated: 24-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Gupta, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 34096.2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dheeraj Kumar Raina
S/O Ravi Prakash
R/O Railway Line Patri, Bagga Marh, Tehsil R.S. Pura, District Jammu
A/P Vill. Sardar Chak Dera Singh, District Kathua

vide Notification No.1766 dated 06.05.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

Rahul In

No: 10191-96-RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Kumar Raina, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 300 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaheer Abbas Khan
S/O Raja Mohd Abbas Khan
R/O Degwar Maldayalan, Tehsil Haveli, District Poonch

vide Notification No.1673 dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9922-28 /RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaheer Abbas Khan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

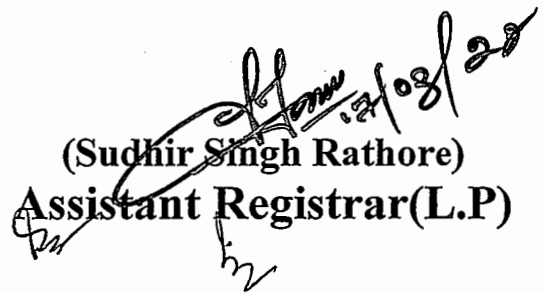
No: 301 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kanika Kerni
D/O Ved Parkash Kerni
R/O Indra Vihar, Patoli Janipur, Jammu

vide Notification No.1613 dated 11.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9929-35 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanika Kerni, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 397-6-2021/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suprem Kour
D/O Harwinder Singh
R/O Taraf Sanji, Post Office Jarai, Tehsil & District Kathua

vide Notification No.1724 dated 17.03.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10577-83 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suprem Kour, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

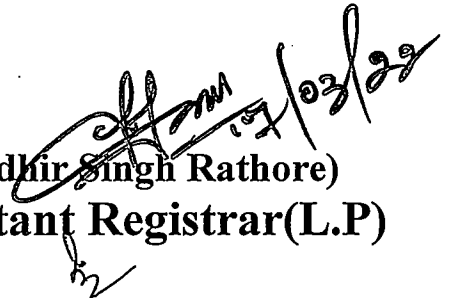
No: 302 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rajni Bala
D/O Naresh Kumar
R/O H.No.91, Nowshera, Potha, Dabbar, Tehsil Nowshera, District Rajouri

vide Notification No.1726 dated 17.03.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9936-42 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rajni Bala, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 304 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tania Bhardwaj
D/O Kanheya Lal
R/O Ward No.3, Shiv Nagar, Tehsil Nowshera, District Rajouri

vide Notification No.1706 dated 16.03.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9943-49 /RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Bhardwaj, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 305 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Avinash Kumar
S/O Sham Lal
R/O H.No.18, New Plot Opposite Krishna Building, Jammu

vide Notification No.1566 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9950-56 RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Kumar**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 306 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Mr. Abhishek Manhas

S/O Umesh Manhas

R/O H.No.61, Sec-2, Ganga Nagar, Ban Talab, Tehsil & District Jammu

vide Notification No.1564 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9957-64-RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu..
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Manhas**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 300 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aakriti Magotra
D/O Rajesh Kumar Sharma
R/O H.No.165 near Govt. Middle School Patoli Magotrian, Jammu

vide Notification No.1577 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9973 - 80/RG/LP Dated: 23-03-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aakriti Magotra, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 309 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Khaliq
S/O Abdul Khaliq Mir
R/O Hadipora Rafia Bad, Kumar Mohalla, Tehsil Watergam, District Baramulla

vide Notification No.138 dated 22.10.2020 has been declared as Absolute/Final.

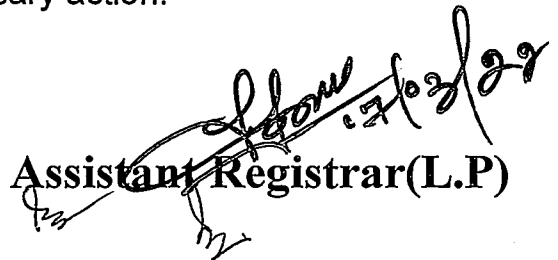
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9981-80-RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Khaliq**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 310 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Qurat ul Ain
D/O Abdul Hameed Wani
R/O Hamza Mohalla, Baghat Shoor, Tehsil Eid Gah, District Srinagar

vide Notification No.474 dated 10.12.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9989-96 - RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurat ul Ain, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

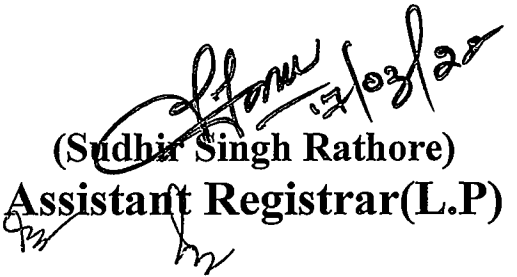
No: 311 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tipoo Sultan
S/O Ab Ghani Magray
R/O Vill. Aul, BPO Udhyanpur, Magray Pora, Aul Ugad, Tehsil Bharath, Bagla District Doda

vide Notification No.783 dated 30.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 9997-10004-RG/LP Dated: 23-.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tipoo Sultan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 312 of 2022 /RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishan Sharma
S/O Sushil Sharma
R/O 74, Rehal Dhamalian, Tehsil Bishnah, District Jammu
A/P 65, Sec-D. Extn. Sainik Colony, Jammu

vide Notification No.754 dated 30.12.2020 has been declared as Absolute/Final.

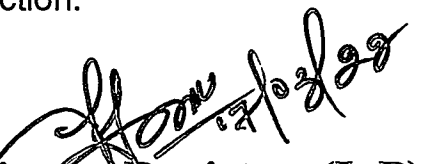
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10005-12 - RG/LP Dated: 23 - .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishan Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 340 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adnaan Murtazaa
S/O Ghulam Mohammad Dhobi
R/O Saimooh, Tehsil Tral, District Pulwama
A/P Khan Mohalla, Chanpora, Srinagar

vide Notification No.58 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10272-79-RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adnaan Murtazaa, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

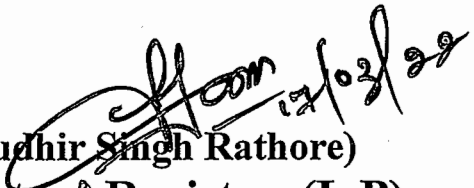
No: 313 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shamima Jan
D/O Peer Mohd Amin
R/O Khahgund Sadiwara, Verinag, Tehsil Dooru, District Anantnag

vide Notification No.121 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10013-10- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shamima Jan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 315 of 2022/RG/LP Dated: 23.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raashid Ashraf Pir
S/O Mohd Ashraf Pir
R/O Drugmulla, Pir Mohalla, District Kupwara

vide Notification No.115 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10027-34 - RG/LP Dated: 23.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raashid Ashraf Pir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 394 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Yousuf
D/O Mohammad Yousuf
R/O Thajiwara, Tehsil & District Anantnag

vide Notification No.71 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)

Assistant Registrar(L.P)

No: 10557-63 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Yousuf, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 395 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Minsha Latief
D/O Mohd Latief Dar
R/O 90 Feet Road Iqbal Colony Lane 3 Soura Srinagar

vide Notification No.457 dated 09.12.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10564-70 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Minsha Latief, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 316 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Hussain Dar
S/O Bashir Ahmad Dar
R/O Naina Gund Baba Khalil Sangam Bijbehara, District Anantnag

vide Notification No.409 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10035-42-RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette .
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Hussain Dar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 317 of 2022/RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Mushtaq
D/O Mushtaq Ahmad Reshi
R/O Dr. Ali Jan Road Tengpora Zoonimar Srinagar

vide Notification No.484 dated 10.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10043-50-RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Mushtaq, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 256 of -2022 /RG/LP Dated: 22.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Haris Sofi
S/O Mushtaq Ahmed Sofi
R/O Baghat Barzulla, Srinagar

vide Notification No.456 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 95-23-29 /RG/LP Dated: 22.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Haris Sofi, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 383 /RG/LP Dated: 2403.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mushafiq Jan
D/O Mohd Afzal Magrey
R/O Wattoo, Magrey Mohalla, Tehsil D.H.Pora District Kulgam

vide Notification No.400 dated 08.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10474-80 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mushafiq Jan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 386 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ulfath Ara
D/O Gh Mohi ud Din Dar
R/O Nagri Malpora, Dar Mohalla, Kupwara

vide Notification No.503 dated 10.12.2020 has been declared as Absolute/Final.

By Order


 (Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10460-66 /RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfath Ara, Advocate**
for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 380/22/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bashir Ahmad Rather
S/O Ali Mohammed Rather
R/O Busser Bugh Alastang, Ganderbal

vide Notification No.425 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10453-59 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bashir Ahmad Rather, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 379 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Samia Rasool
D/O Ghulam Rasool Bhat
R/O Nawagabra, Tehsil Karnah, District Kupwara
A/P Hamdaniya Colony, Sec-5, Srinagar

vide Notification No.493 dated 10.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10446-52 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samia Rasool, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 3427/2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Azra Jeelani
D/O Ghulam Jeelani
R/O Brinty Batapora, Anantnag
A/P Quarter No.2, Judicial Quarters, Usmania Colony, Bemina, Srinagar

vide Notification No.344 dated 02.12.2020 has been declared as Absolute/Final.


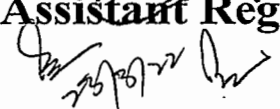
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)


No: 10225-31 /RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azra Jeelani, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 382 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Subhal Bajgotra
D/O Bachan Lal
R/O Bassi-Khurd Bari-Brahmana, Tehsil & District Samba

vide Notification No.1697 dated 16.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10467-73 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subhal Bajgotra, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 375 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Kumar Sareen
S/O Sanjeev Kumar Sareen
R/O H.No.63, Gali Khilona, Pacca Danga, Jammu

vide Notification No.1570 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10423-29. RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar Sareen, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


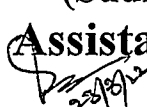
No: 3892021/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Altaf
D/O Altaf Hussain Najar
R/O Nowgam Srinagar, Pohru Chowk Near AGMS School Chanapora,
South Srinagar

vide Notification No.446 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)


No: 10516-22 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Altaf, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 3884.2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abrar Ahmed Nawaz Qureshi
S/O Mohd Shahnawaz Qureshi
R/O Chhajla, Tehsil Mendhar, District Poonch

vide Notification No.1573 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
22/3/22

No: 10509-15 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ahmed Nawaz Qureshi, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
22/3/22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 374 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Navjout Singh
S/O Sr. Piyara Singh
R/O Dharbadan Thakraie, Tehsil & District Kishtwar
A/P Belicherana, Satwari Cantt., Jammu

vide Notification No.1651 dated 12.03.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10416-22 - RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navjout Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 346 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naseer Ahmad Kumar
S/O Mohammad Maqbool Kumar
R/O Kumar Mohalla, Tehsil Srigufwara, District Anantnag

vide Notification No.145 dated 22.10.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10256-63 - RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmad Kumar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 393 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anuj Sharma
S/O Vinod Kumar
R/O Ward No.11, Tehsil Hira Nagar, District Kathua

vide Notification No.1565 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10551-56 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuj Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 393 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anam Mushtaq Mackay
D/O Mushtaq Ahmed Mackay
R/O 36, Dabag Mohalla, Dabtal, Jamalatta, Tehsil Sr Gunj, Srinagar

vide Notification No.419 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10544-50 /RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anam Mushtaq Mackay, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 392 of 2022 /RG/LP Dated: 24 .03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Lubna Hamid
D/O Ab Hamid Zarger
R/O Deva Colony Janglatmandi, District Anantnag

vide Notification No.453 dated 09.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10537-43 RG/LP Dated: 24 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lubna Hamid, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

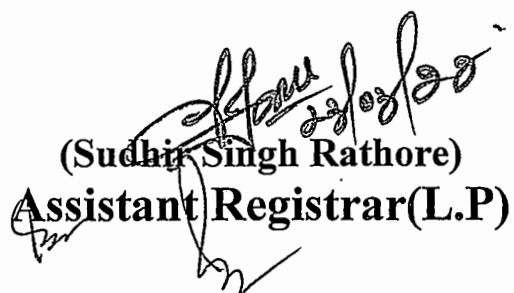
No: 3914-2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kuldeep Raj Sharma
S/O Dass Ram Sharma
R/O Pathwal P/O Dayala Chak, Tehsil Hira Nagar. District Kathua

vide Notification No.1612 dated 11.03.2020 has been declared as Absolute/Final.

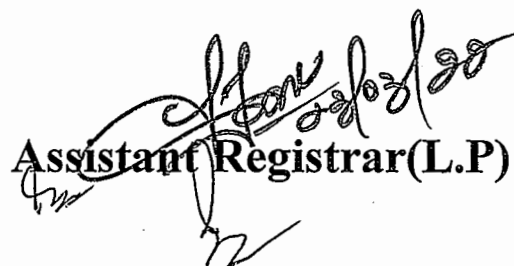
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10530-36 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kuldeep Raj Sharma, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

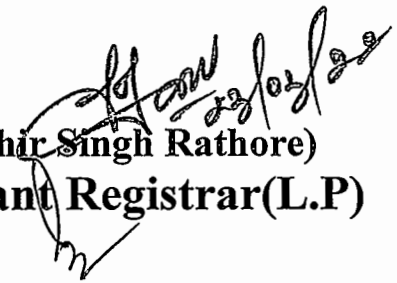
No: 3906/2021/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pranav Khajuria
S/O Kuldeep Khajuria
R/O Lane No.20, H.No.27, Greater Kailash, Teh.Bahu, District Jammu

vide Notification No.763 dated 30.12.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10523-29.RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Khajuria, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 341 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Akshita Bharti
D/O Naresh Kumar
R/O H.No.201, Ward No.7, Hari Nagar, Udhampur

vide Notification No.744 dated 30.12.2020 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10218-24 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akshita Bharti, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 350 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mansi Walia
D/O Manoj Walia
R/O H.No.19, Shivam Enclave, Apna Vihar Extension, Jammu

vide Notification No.1720 dated 17.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10288-95- RG/LP Dated: 24-.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansi Walia, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 387 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Usman Saleem Tak
S/O Muhammad Saleem Tak
R/O Baba Mohalla, District Shopian

vide Notification No. 571 of 2021/RG Dated 01.04.2021 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10502-8 /RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Saleem Tak**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 386-2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Wajid-UI- Zafar
S/O Syed Zafar-UI- Islam
R/O Peerpora, Astan Mohalla, Tehsil- Keegam, District Shopian

vide Notification No.537 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 16495-16501/RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Wajid-UI- Zafar, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 385-2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manthan Gupta
S/O Vivek Gupta
R/O 698-A, A-Block, Gandhi Nagar, Jammu

vide Notification No.488 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)

No: 10488-94 RG/LP Dated: 24 .03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manthan Gupta**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

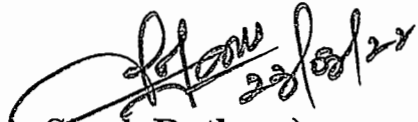
No: 384/2021/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ruby Jamwal
D/O Mohan Singh Jamwal
R/O F-51, Behind A. G. Office, Lower Shiv Nagar, Jammu

vide Notification No. 567 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 16481-87 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruby Jamwal, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 377-2021/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arjun Dev Mohan
S/O Narinder Mohan
R/O House No.15, Sector-1, Trikuta Nagar Jammu

vide Notification No.489 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.


By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul M

No: 10437-43 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Dev Mohan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul M

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 376 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Babrak Hussain
S/O Shah Latif
R/O Village Kot, P.O Behrot Thannamandi, District Rajouri
A/P- H-NO-292, Prem Nagar, New Plots, Jammu

vide Notification No.531 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul In

No: 10430-36 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Babrak Hussain, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul In

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

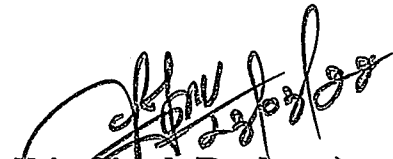
No: 378 of 21/1 RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nar Narayan Mahandev Singh
S/O Romesh Singh Jasrotia
R/O Ward No. 5, Mandi, Tehsil Hira Nagar, District Kathua

vide Notification No. 561 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 16444-50 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nar Narayan Mahandev Singh, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 401 of 2022/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pallvi Mahajan
D/O Jugal Kishore
R/O Hari Nagar, Near Food and Supply Store, Tehsil & District
Udhampur

vide Notification No.506 of 2021/RG Dated 07.06.2021 has been declared as Absolute/Final.

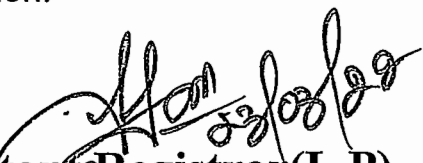
By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10605-10611 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pallvi Mahajan, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 314 of 2022 /RG/LP Dated: 23-03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Satvika Thakur
D/O Dhiraj Singh Thakur
R/O Moti Lodge, Karan Nagar, Jammu

vide Notification No.894 dated 18.11.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10019-26- RG/LP Dated: 23-03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Satvika Thakur, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 400th-2021/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahoor Ahmad Mir
S/O Gh Nabi Mir
R/O Dar Gani Gund, Lone Mohalla, (Aripal (Tral), Pulwama

vide Notification No.820 dated 20.09.2019 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10598-10604 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahoor Ahmad Mir, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 3996/RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shehryar Khanum
D/O Naeem Akhtar Andrabi
R/O H.No. 5, Umer Enclave, Parraypora, Srinagar

vide Notification No.473 dated 05.10.2010 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10591-97 RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shehryar Khanum**, Advocate
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 398 of 2022 /RG/LP Dated: 24.03.2022

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Gill
S/O Waris Gill
R/O H.No.69, Christian Colony, Veer Marg, Jammu

vide Notification No. 1582 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Sudhir Singh Rathore)
Assistant Registrar(L.P)
Rahul

No: 10584-90 /RG/LP Dated: 24.03.2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Gill, Advocate**
.....for information and necessary action.


Assistant Registrar(L.P)
Rahul